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Title: Need to constitute Cauvery Management Board and Cauvery Water Regulation Committee.

DR. K. KAMARAJ (KALLAKURICHI): I urge the Government of India to constitute the Cauvery Management Board (CMB) and the Cauvery Water Regulation Committee (CWRC).

The Government of India notified the final order of the Cauvery Water Disputes Tribunal in the official gazette on 19.02.2013. As per the Inter State Water Dispute Act 1956, when the final order of the Cauvery Water Dispute Tribunal has been notified in the Government Gazette, it became a decree order of the Supreme Court. The Government of India is duty bound to constitute the Cauvery Management Board and the Cauvery Water Regulation Committee as per the final order of the Cauvery Water Disputes Tribunal. As the Government of India did not constitute the Cauvery Management Board and Cauvery Water Regulation Committee in time, the Tamil Nadu government has approached the Supreme Court which ordered setting up a pre-term Supervisory Committee to implement the tribunal final order and the Government of India submitted in the court that it followed up with a notification in gazette. The Supervisory Committee did not do any fruitful effort to implement the final order of tribunal and also Government of India has not constituted the Cauvery Management Board and the Cauvery Water Regulation Committee, even eight years after the final order of the tribunal and four years after the order has been notified in the gazette of India. "Justice delayed is justice denied". On the behalf of the Chief Minister of Tamil Nadu and people of Tamil Nadu, I urge the Government of India to fulfil the constitutional obligations and constitute the Cauvery Management Board and the Cauvery Water Regulation Committee to provide meaningful livelihood to farmers of the Cauvery delta and protect the rights of the people of Tamil Nadu.